

Rep. by Act.....

19 of 1988, S. 2 & 3

THE PORT LAWS (AMENDMENT) ACT, 1978

No. 17 of 1978

[4th May, 1978.]

An Act further to amend the Indian Ports Act, 1908 and the Major Port Trusts Act, 1963.

Be it enacted by Parliament in the Twenty-ninth Year of the Republic of India as follows:—

Short title.  
Amend-  
ment of  
section 5  
of Act  
15 of  
1908.

1. This Act may be called the Port Laws (Amendment) Act, 1978.

2. In the Indian Ports Act, 1908, in sub-section (1) of section 5, the following Explanation shall be inserted at the end, namely:—

“Explanation.—For the removal of doubts, it is hereby declared that the power conferred on the Government by this sub-section includes the power to alter the limits of any port by uniting with that port any other port or any part of any other port.”

Amend-  
ment of  
section  
133 of  
Act 38  
of 1963.

3. In section 133 of the Major Port Trusts Act, 1963, in sub-section (3), after the words “that corresponding law shall, on such application, cease to have force in relation to that port”, the words and figures “and section 6 of the General Clauses Act, 1897, shall apply as if such corresponding law were a Central Act and such cesser of operation were a repeal” shall be inserted.

10 of 1997.